

JHARKHAND HIGH COURT, RANCHI
NOTIFICATION
THE 17th June, 2011.

No. 144 A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court have been pleased to confer the powers of Judicial Magistrate 1st class upon Sri Janardan Singh, Registrars/Judges In-charge, Civil Courts, Garhwa, with immediate effect, in addition to his duties as Registrars/Judges In-charge Civil Courts, Garhwa.

Further, the District and Sessions Judge, Garhwa is hereby directed to use his own discretionary powers in distributing judicial works to Registrar/ Judge-In-charge Civil Courts Garhwa.

By Order of the Court,
Sd/- P.R. Dash
Registrar General

Memo No. _____/Apptt dated Ranchi the _____

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the next issue of Jharkhand Gazette.

Sd/- P.R. Dash
Registrar General

Memo No. 12364 /Apptt dated Ranchi the 17/6/11

Copy forwarded to the Central Project Co-ordinator, Jharkhand High Court, Ranchi with a request to post the same on the official website of the Jharkhand High Court.


Registrar General